

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:855
ANSWERED ON:09.07.2009
OIL AND GAS PILFERAGE FROM PIPELINES
Rao Shri Kavuri Samba Siva

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of cases of oil and gas pilferage from pipelines came to the notice of the Government and the loss suffered due to this during the last three years;
- (b) the action taken against offenders during the period;
- (c) whether the Government proposes to amend the existing law to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines operated at high pressure for transportation of oil and natural gas; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI JITIN PRASADA)

- (a) The number of cases of oil and gas pilferage/attempted pilferage from pipelines is 311 and loss incurred during the last three years as reported by the Oil Public Sector Undertakings (PSUs) is Rs.14.32 crore.
- (b) It has been reported that for each case of attempted pilferage, FIRs have been lodged with the respective Police Stations. In some of the cases, the offenders have been apprehended at site and are kept in Police custody for further necessary action. The cases are pursued by the concerned PSUs with State Administration and Police Authorities at different levels.
- (c) & (d) The Petroleum Federation of India, an organization set up to promote the interests of the Petroleum Industry has requested the Government for suitable amendment in the provisions of Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.